COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NO. 733 OF 2017 IN DFR NO. 2508 OF 2017

Dated: 9th November, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. S. D. Dubey, Technical Member

Vs.			 Appellant(s) Respondent(s)
Counsel for the Appellant(s)	:	Ms. Sakie Jakharia	
Counsel for the Respondent(s)	:	Mr. Buddy A. Ranganadhan	

<u>ORDER</u>

<u>IA NO. 733 OF 2017</u> (Appln. for condonation of delay in filing the appeal)

There is 80 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

The Respondent has been served. Mr. Buddy A. Ranganadhan appears on behalf of the Respondent.

We have heard learned counsel for the parties and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of. Registry is directed to number the appeal and list the matter for admission on <u>23.11.2017.</u>

(S. D. Dubey) Technical Member (Justice Ranjana P. Desai) Chairperson